

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 1227
ANSWERED ON - 05/12/2024

FAST-TRACK COURTS

1227 # SHRI NEERAJ DANGI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the approximate number of fast track courts required to hear cases related to violence against women and children across the country, State-wise and district wise;
- (b) the State-wise details of the districts in the country, where fast track courts are presently unavailable;
- (c) the details of funds allocated by Government for fast track courts during the last two years, State-wise; and
- (d) the details of cases resolved by fasttrack courts along with the pending cases in the country, State-wise and district-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d) : Setting up of subordinate courts including Fast Track Courts (FTCs) and their functioning falls within the domain of the State/UT Governments in consultation with their respective High Courts. Allocation of funds for such courts is required to be done by the State Governments as per their need and resources. The 14th Finance Commission set up by the Government of India had recommended the setting up of 1800 FTCs during 2015-2020 for speedy trial of specific cases of heinous nature, civil cases related to women, children, senior citizen, disabled persons, persons infected with terminal ailments etc. and property related cases pending for more than 5 years. The Finance Commission

had urged upon the State Governments to utilize enhanced fiscal space available through tax devolution for this purpose. The Union Government has also urged the State Governments/UTs to allocate funds for the setting up of FTCs from the Financial Year 2015-16 onward. In this regard, the State Governments/ UTs have set up 863 FTCs as on 31.10.2024. The State/UT-wise details of number of FTCs to be set up and made functional as of October, 2024 is given at **Annexure**. The Union Government has repeatedly urged the State/UT Governments since 2015-16 onwards to set up more FTCs to achieve the target. The setting up of more FTCs has also featured as one of the agenda items in the Joint Conference of Chief Ministers and Chief Justices.

To implement the Criminal Law (Amendment) Act, 2018 and comply with the directives of the Supreme Court to establish Special Courts exclusively dealing with POCSO Act cases, the Government devised a Centrally Sponsored Scheme in August 2019. This Scheme aimed to establish Fast Track Special Courts (FTSCs), including exclusive POCSO Courts nationwide for expeditious disposal of rape and POCSO Act cases.

The FTSC Scheme was launched initially for one-year w.e.f. 02.10.2019 spread over two Financial Years 2019-20 and 2020-21 at a total outlay of ₹ 767.25 Cr. with ₹ 474 Cr. as Central Share. The Cabinet in its meeting held on 04.08.2021 further approved the continuation of the Scheme for two more financial years (FY 2021-22 and FY 2022-23) up to 31.03.2023 at a total outlay of ₹ 1572.86 Cr. with ₹ 971.70 Cr. as central share. The Union Cabinet has now extended the Scheme for another three years i.e. from 01.04.2023 to 31.03.2026 at a total outlay of Rs. 1952.23 cr. with Rs. 1207.24 cr. as Central Share.

The Central share is to be met from the Nirbhaya Fund. The fund-sharing pattern of the Scheme is 60:40 (Centre: State) and 90:10 for the North Eastern and 3 Himalayan States/UTs. However, 100% Central fund is provided for Union Territories without legislature. As per the inputs received from the High Courts, as on 31.10.2024, 750 FTSCs including 408 exclusive POCSO Courts are functional in 30 States/UTs. These courts have disposed more than 2,87,000 cases as on 31.10.2024.

**Annexure as referred to in Reply to the Rajya Sabha Unstarred
Question No. 1227 for 05-12-2024**

State/UT-wise status of allocated and functional FTCs as of October, 2024

Sl. No.	Name of State/UT	No. of FTCs to be established	No. of Functional FTCs
1	Andaman and Nicobar Island	0	0
2	Andhra Pradesh	47	21
3	Arunachal Pradesh	0	0
4	Assam	36	15
5	Bihar	147	0
6	Chandigarh	2	0
7	Chhattisgarh	28	27
8	Dadra & Nagar Haveli and Diu & Daman	1	0
9	Delhi	63	26
10	Goa	5	4
11	Gujarat	174	54
12	Haryana	48	6
13	Himachal Pradesh	13	3
14	Jammu & Kashmir	21	8
15	Jharkhand	50	41
16	Karnataka	95	0
17	Kerala	41	0
18	Ladakh	0	0
19	Lakshadweep	0	0
20	Madhya Pradesh	133	0
21	Maharashtra	203	101
22	Manipur	3	6
23	Meghalaya	4	0
24	Mizoram	7	2
25	Nagaland	3	0
26	Odisha	63	0
27	Puducherry	2	0
28	Punjab	50	7
29	Rajasthan	93	0
30	Sikkim	1	2
31	Tamil Nadu	87	72
32	Telangana	37	0
33	Tripura	9	3
34	Uttar Pradesh	212	373
35	Uttarakhand	28	4
36	West Bengal	94	88
	TOTAL	1800	863